

ITEM NO.17

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 1003/2021

THE TEMPLE OF HEALING

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(IA No. 165054/2022 - APPLICATION FOR TAKING ON RECORD IA No. 145142/2022 - APPLICATION FOR TAKING ON RECORD IA No. 21515/2023 - APPROPRIATE ORDERS/DIRECTIONS IA No. 168933/2022 - INTERVENTION APPLICATION IA No. 137333/2022 - INTERVENTION/IMPLEADMENT IA No.111814/2021 - PERMISSION TO APPEAR AND ARGUE IN PERSON IA No.18396/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ ANNEXURES)

WITH

W.P.(C) No. 719/2022 (PIL-W)

Date : 15-03-2024 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Rohan Shah, Adv.  
Mr. Alok Yadav, Adv.  
Mr. Vishnu Kant, AOR

Petitioner-in-person

For Respondent(s) Ms. Aishwarya Bhati, A.S.G.  
Mr. Gurmeet Singh Makker, AOR  
Ms. Swati Ghildiyal, Adv.  
Mr. Padmesh Mishra, Adv.  
Mr. Navanjay Mahapatra, Adv.  
Mr. Yuvraj Sharma, Adv.  
Ms. Chitragda Rashtravara, Adv.  
Mr. Kanu Agrawal, Adv.  
Mr. Raman Yadav, Adv.  
Mr. Arkaj Kumar, Adv.  
Ms. Swarupama Chaturvedi, Sr. Adv.

Mr. Pratyush Srivastav, Adv.  
Mr. Rajat Nair, Adv.

Ms. Deepanwita Priyanka, AOR

Mr. D. L. Chidananda, AOR

Ms. Saroj Tripathi, AOR  
Mr. Naveen Kumar Tripathi, Adv.  
Mr. Pooja Rai, Adv.  
Mr. Sanjay Kumar Pandey, Adv.  
Mr. D N Mishra, Adv.  
Mr. S N Pandey, Adv.  
Mr. Rajeev Kumar Dubey, Adv.

Mr. Abdul Azeem Kalebudde, AOR  
Mr. Ray Vikram Nath, Adv.

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 The petitioner, who appears in person, has circulated fresh suggestions.
- 2 Ms. Aishwarya Bhati, Additional Solicitor General states that as many as 370 out of 760 districts in the country do not have functional State Adoption Authorities.
- 3 This being the position, we find that there is *prima facie* a breach on the part of the States in complying with the directions of this Court. We furnish one further opportunity to the States to comply with the directions which were issued on 20 November 2023 failing which the Court may be constrained to take recourse to coercive proceedings.
- 4 The Registrar (Judicial) shall circulate a copy of this order to all the Chief Secretaries of the States/Union Territories and their Standing Counsel. All the States/Union Territories shall furnish data to the Ministry of Women and Child Development on or before 8<sup>th</sup> April, 2024.

- 5 The Union Government shall collate the data and present it before this Court by 15 April 2024.
- 6 List on 19 April 2024.

**(GULSHAN KUMAR ARORA)**  
**AR-CUM-PS**

**(SAROJ KUMARI GAUR)**  
**ASSISTANT REGISTRAR**